

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/244(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	THE CANARA BANK LIMITED VS SUMIT KUMAR DABRIWALA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Rajarshi Banerjee, Adv.] For the Resolution Professional

ORDER

1. Learned Counsel for the Resolution Professional present.
2. **Corrigendum:**
 - a. In para 3 of the order of this Tribunal dated 21.02.2024 the word "***Progress Report***" would be substituted by "***Report under section 99(7) by the Resolution Professional***".
 - b. In para 4 of the said order, the sentence "***List the main CP along with***" would be substituted by "***List the main CP along with any I.A. pending***".
3. It is submitted by the Ld. Counsel for Resolution Professional that copy of the report has already been furnished to the Personal Guarantor.
4. None appears for the Personal Guarantor despite repeated notice. No objection has been filed to the Report till date.
5. Therefore, list this matter for hearing on **14.05.2024**. No further adjournment would be granted.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**